

Daily Order

Judge Name	Case No/Year	Date of Order	Daily Order
B.V.NAGARATHNA AND N S SANJAY GOWDA	WA 483/2020	23/10/2020	<p>ORDER</p> <p>(THROUGH VIDEO CONFERENCE)</p> <p>There is a delay of 176 days in filing the appeal.</p> <p>Applications are also filed seeking leave to prosecute the appeal as well as for stay of the impugned judgment of learned Single Judge as well as other applications for directions.</p> <p>We have heard learned counsel for the appellants and learned Additional Advocate General along with learned Additional Government Advocate for respondent Nos.1 and 4 and learned counsel for the other respondents.</p> <p>In view of there being delay of 176 days in filing the appeal, on the request made by the learned Additional Advocate General to file objections to the said application as well as to the other applications, we permit the State to file their objections on or before 10.11.2020. Till then, the respondents-State not to insist upon the appellants in this appeal only to join their respective places for the purpose of carrying out the service in terms of Section 4 of the Karnataka Compulsory Service Training by Candidates Completed Medical Course Act, 2012.</p> <p>It is needless to clarify that this interim arrangement is made pending consideration of the applications and bearing in mind the issues that arise in this appeal.</p>

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